

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA

CCPA No. 37 of 2007
[Arising out of OA 424 of 06]

C O R A M

Hon'ble Ms. Sadhna Srivastava, Member [J]
Hon'ble Shri Amit Kushari, Member [A]

Shiv Narayan Prasad, S/o Late Prasad Mahto
Vs.
UOI through Chief PMG, Bihar Circle, Patna and Another

Counsel for the applicant : Shri R.K. Bariyar
Counsel for the respondents : Shri Rajesh Kumar

O R D E R [Oral]

25.10.2007

S. Srivastava M [J] :- Heard learned counsel for the parties. The instant CCPA has been filed for alleged non-compliance of the Tribunal's order recorded in OA 424 of 06 dated 1.8.2006 whereby this Tribunal had directed the Superintendent of Post Offices, Nalanda Division to consider the representation dated 21.4.06 and to record a speaking order thereupon within three months.

2. Show cause reply has been filed by respondent No. 2. It is stated therein that in compliance of the direction given by this Tribunal, speaking order dated 14.9.06 has been passed. Copy of the speaking order is on record as at Annexure R/1.

3. After hearing learned counsel for the parties, we are of the opinion that the direction given by this Tribunal in the aforesaid OA has been complied with by the respondents by passing speaking order. Therefore, CCPA is dismissed and notices issued stand discharged.

[A. Kushari] M [A]

cbs/

[S. Srivastava] M [J]